

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 263 OF 2016 &
IA NO. 549 OF 2016

Dated: 24th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd.

.... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. S.R. Pandey
Mr. Sachin Dubey for R-1

Mr. Sanjay Sen, Sr. Adv.
Mr. Ashish Jha for R-2

ORDER

We have heard learned counsel for the parties for some time.

Respondent generating company shall place on record actual data with regard to discharge of water in Cusec and so also the formula i.e.

$$P = 9.8 \times H \times Q \times n$$

List the matter for further hearing on **05.08.2019.**

(S. D. Dubey)
Technical Member

Pr/js

(Justice Manjula Chellur)
Chairperson